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on the Table a copy each of the following Notifications (in English) of the Ministry of Home Affairs under sub-section (2) of section 3 of the All India Services Act, 1951:

- (i) Two Notifications (G.S.R. Nos. 588 and 589), dated the 20th March, 1968. [Placed in Library. See No. LT-931/68].
- (ii) Two Notifications (G.S.R. Nos. 833 and 834), dated the 27th April 1968.
- (iii) Notification G. S. R. No. 835. dated the 30th April, 1968.
- (iv) Notification G. S. R. No. 836, dated the 2nd May, 1968.
- (v) Notification G. S. R. No. 837, dated the 3rd May, 1968.
- (vi) Notification G. S. R. No. 887, dated the 6th May, 1968.
- (vii) Two Notifications (G.S.R. Nos. 888 and 889), dated the 8th May, 1968.
- (viii) Notification G. S. R. No. 890, dated the 9th May, 1968.
- (ix) Notification G. S. R. No. 951, dated the 13th May, 1968.
- (x) Notification G. S. R. No. 952, dated the 18th May, 1968.
- (xi) Notification G. S. R. No. 1017, dated the 20th May, 1968.
- (xii) Two Notifications (G.S.R. Nos. 1077 and 1078), dated the 28th May, 1968.
- (xiii) Notification G.S . R. No. 1083, dated the 31st May, 1968.
- (xiv) Two Notifications (G.S.R. Nos 1079 and 1113), dated the 3rd June 1968.
- (xv) Two Notifications (G S R Nos 1114 and 1115), dated the 6th June, 1968.
- (xvi) Notification G. S. R. No. 1120, dated the 10th June, 1968.
- (xvii) Notification G. S. R. 1138, dated the 12th June, 1968.
- (xviii) Notification G. S. R. No. 1139, dated the 14th June, 1968.
- (xix) Two Notifications (G.S.R. Nos. 1246 and 1247), dated the 26th June, 1968.

[Placed in Library. See No. LT-1458/68 j for (ii) to (xix).]

## THE MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMENDMENT RULES, 1968

on the Table

SHRI K. S. RAMASWAMY: Sir, I also beg to lay on the Table a copy of the Ministry of Home Affairs Notification G. S.R. No. 894 (in English) dated the 10th May, 1968, publishing the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1968, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in library. See No. LT-1460/68].

## THE ARMS (AMENDMENT) RULES, 1968

SHRI K.S. RAMASWAMY: Sir, I also beg to lay on the Table a copy of the Ministry of Home Affairs Notification G. S. R. No. 1019 (in English), dated the. 23rd May, 1968, publishing the Arms (Amendment) Rules, 1968, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-1456/68.]

## NOTIFICATIONS UNDER THE CIVIL DEFENCE ACT, 1968

SHRI K. RAMASWAMY: Sir, I also beg to lay the following papers on the Table—

- (a) A copy of the Ministry of Home Affairs Notification S.O. No. 2435 dated the 5th July, 1968, issued under, subsection (3) of section 1 of the Civil Defence Act, 1968. [Placed in Library. See No. LT-1457/68.]
- (b) A copy each of the following Notifications (in English) of the Ministry of Home Affairs under section 20 of the Civil Defence Act, 1968 1
- (i) Notification G. S. R. No. 1277, dated the 10th July, 1968.
- (ii) Notification G. S R. No. 1278-dated the 10th July, 1968. [Placed in Library. See No. LT-1456/68 for (i) and (ii).]

## MINISTRY OF HOME AFFAIRS NOTIFICATION

SHRI K. S. RAMASWAMY: Sir I also beg to lay on the Table a copy of the Ministry of Home Affairs Notification G. S. R. No. 811 (in English), dated the 11th September, 1967, publishing a corrigendum to Government Notification G.S. I R. No. 422, dated the 21st March, 1967. [Placed in Library. See No. LT-1458/68.]